

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(5)

O.A.NO. 309/91
TAX NO.

DATE OF DECISION 26.08.98

Shri B.M. Patel **Petitioner**

Mr.D.M. Thakkar **Advocate for the Petitioner [s]**
Versus

Union of India & ORS. **Respondent**

Mrs. P.Safaya **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Laxman Jha : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

(6) :: 2 ::

Shri B.M. Patel
D/514, Sector 1,
Parshvanath Township,
Saijpur Bogha, Naroda Road,
Ahmedabad.

: APPLICANT

(Advocate : MR.D.M. THAKKAR)

Versus

- 1) UNION OF INDIA
(through the Collector,
Central Excise and
Customs, Ahmedabad)
- 2) The Deputy collector
(P&V), Central Excise
and Customs, Baroda.

: RESPONDENTS

(Advocate : MRS. P.SAFAYA)

ORAL ORDER

Date : 26.08.98

O.A./309/1991

Per: Hon'ble Shri V.Radhakrishnan : Member (A)

Mrs. P.Safaya is present. None present
for the applicant.

Dismissed for default. No Costs.

LJ
(Laxman Jha)
Member (J)

VR
(V.Radhakrishnan)
Member (A)

mb